G.S.R. (E).- In exercise of the powers conferred by clause (vi) of section 21 of the Union Territory Goods and Services Act, 2017 (14 of 2017), read with sub-section (2) of section 23 of the Central Goods and Services Tax Act, 2017 (12 of 2017), the Central Government, on the recommendations of the Council, hereby makes the following further amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 02/2019-Union Territory Tax, dated the 7th March, 2019, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R. 192(E), dated the 7th March, 2019, namely:-

1. In the said notification, in the Table, against serial number 4, for the entry in column (3), the entry “Fly ash bricks; Fly ash aggregates; Fly ash blocks” shall be substituted;

2. This notification shall come into force on the 18th day of July, 2022.

[F.No.190354/172/2022-TRU]

(Vikram Vijay Wanere)
Under Secretary to the Government of India

Note: - The principal notification No. 02/2019-Union Territory Tax, dated the 7th March, 2019, was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R. 192(E), dated the 7th March, 2019 and was last amended by notification No. 01/2022 – Union Territory Tax, dated the 31st March, 2022, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R. 244(E), dated the 31st March, 2022.